

(b) if so, the details thereof; and

(c) whether Government propose to ensure that pesticide poisoning is declared notifiable through an ordinance throughout the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b). The Registration Committee set up under the Insecticides Act, 1968 has already restricted the use of Aluminium phosphide in the country. It can only be sold to (i) Government Departments (ii) Government Undertakings (iii) Organisations like Ware Housing Corporation and Food Corporation of India Aluminium phosphide can only be used under the expert supervision or by the Pest Control Operators whose expertise have been approved by the Plant Protection Adviser to the Government of India. All other sales of aluminium phosphide whether by manufacturers, retailers, Government agents or any other body is already prohibited under the law. There is no proposal to fix further responsibility for this violation because it is already there and the notified functionaries coming under the State Governments are entrusted with the job of enforcing it.

(c) Under Section-26 of the insecticides Act, 1968, the State Governments have been empowered to notify their officers for notifying all occurrences of pesticide poisoning coming within their cognizance. Most of the State Governments have already notified such officers.

Ratification of the UN Convention on Children's Rights

1408. DR. LAXMINARAYAN PANDEYA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have taken

any steps for ratification of the United Nations Convention on the Rights of The Child; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). Yes, Sir. The question of ratification of the Convention on the Rights of the Child is under active consideration of the Government of India.

Payment to Rajasthan Government for Use of the Constabulary

1409. SHRI MAHENDRA SINGH MEWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether at the intervention of Union Government a battalion of the Rajasthan Armed Constabulary was deployed in Assam during the agitation from 1979 to 1985, involving a sum of approximately Rs. 1.5 crores in this connection which has yet to be settled; and

(b) if so, the details in this regard and the time by which the final settlement will be made?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). One RAC Battalion was deployed in Assam during the period 1979-85 for internal security duties. Cost of deployment of Police Bus of a State deployed in other States is to be borne by the borrowing State. According to Govt. of Assam, the amount due to Rajasthan for deployment of the RAC Battalion in Assam during this period is Rs. 1,26,33,355/- Efforts are being made to get the above dues cleared by Government of Assam speedily.